

(b) if so, the action taken so far against those responsible, for its safe keeping ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAHNAWAZ KHAN) : (a) No, Sir,

(b) Does not arise.

Fraud in Purchase of Auto parts in Delhi Milk Scheme

*1018. SHRI A. N. CHAWLA :
SHRI SHASHI BHUSHAN :

Will the Minister of AGRICULTURE be pleased to state :

(a) whether the Delhi Milk Scheme had ordered auto parts worth 4 lakhs of rupees during 1970-71 from a Jamshedpur firm ;

(b) whether the parts had never been received in the stores of the Delhi Milk Scheme and the discrepancy was discovered by the Auditors ;

(c) whether a report in this respect had also not been made with the police ;

(d) whether the parts had been despatched by the suppliers but were disposed of in the way by the Store personnel in connivance with the senior officials of DMS ; and

(e) the action taken by Government against the defaulting officials of the Delhi milk Scheme and whether an enquiry has been ordered in the case ; if so, when the enquiry is likely to be completed ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI SHER SINGH) : (a) During 1970-71, supply orders for transport of spare parts of the value of Rs. 5,76,000 (approx.) were placed by Delhi Milk Scheme on M/s. Tata Engineering and Locomotives Co., Jamshedpur.

(b) Against the above Supply Orders, spare parts worth Rs. 4,18,324.01 were despatched upto 30th of June, 1971 by M/s. TELCO through their Transport Contractor M/s. Economic Transport Organisation. The Delhi Milk Scheme, however, credited to their stores spare parts of the value of Rs. 3,67,555.04 by the end of June, 1971. As regards

the balance spare parts of the value of Rs. 50,768.97 the position is as under :—

(i) Spare parts yet to be delivered by the Economic Transport Organisation.	Rs 38,965.72
(ii) Spare parts which are stated to have been delivered in the D.M.S. but not yet credited to Stores.	Rs. 7,643.42
(iii) Spare parts invoiced by M/s. TELCO but which do not appear to have been received by Delhi Milk Scheme.	Rs. 4,159.83
Total :	<u>Rs. 50,768.97</u>

The above position has emerged after the visit of the Transport Engineer to Jamshedpur and after the matter was taken up by the Internal Audit Wing of Delhi Milk Scheme.

(c) No.

(d) There has been no evidence of the disposal of the spare parts not credited to Stores by the Stores personnel in connivance with the Senior officials of Delhi Milk Scheme. Spare parts of the value of Rs. 7,643.42 which are reported to have been delivered but not credit to the Stores of Delhi Milk Scheme, are however yet to be accounted for.

(e) The Government have taken serious notice of the discrepancies and have asked the Chairman, D.M.S. to make a thorough enquiry and submit his report. Meanwhile, Chairman, D.M.S. has served a 'show cause' notice on the Store Keeper who was in charge of the Stores Receipt Section at a time the spare parts are reported to have been received. This Store Keeper is already under suspension in connection with another case of default.

Entitlement for Bonus under the Coal Mines Bonus Scheme

*1019. SHRI R. N. SHARMA : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether the facilities for entitlement for bonus to the coal mine workers under the

Coal Mines Bonus Scheme was extended upto a basic earning of Rs. 730/- per month vide Government Notification No. G.S.R. 191, dated 22nd January, 1968 ;

(b) whether by a Notification the said provision was amended and those facilities were withdrawn keeping eligibility for bonus limited to basic earning not exceeding Rs. 500/- per month ;

(c) whether persons drawing salary upto Rs. 500/- per month but functioning in a managerial or administrative capacity and also persons entering into such job after 15th March, 1967 were kept out of the purview of the Coal Mines Bonus Scheme ; and

(d) if so, what necessitated the Government to unilaterally amend the Coal Mines Bonus Scheme much to the prejudice of the interests of the coal mine workers ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : (a) Yes, Sir.

(b) to (d). The Coal Mines Bonus Scheme were amended in March, 1971 to exclude an employee—

- (i) who is employed mainly in managerial or administrative capacity ; or
- (ii) who, being employed in a supervisory capacity, draws wages exceeding Rs. 500/- p.m. or exercise either by the nature of the duties attached to his office or by reason of powers vested in him, functions mainly of a managerial nature ;

because the recommendations of the Central Wage Board on the Coal Mining Industry did not cover such employees. However, a specific provision has been made that this amendment will not disentitle any employee who was eligible to receive bonus before the implementation of the recommendations of the Central Wage Board for the Coal Mining Industry from receiving such bonus.

Non-Despatch of wheat to Assam

*1020. SHRIMATI JYOTSNA CHANDA : Will the Minister of AGRICULTURE be pleased to state :

(a) whether Food Corporation of India has not despatched wheat to Assam since November, 1970 though they have allotted Assam's quota on paper ; and

(b) if so, the factors responsible for this ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI SHER SINGH) : (a) No, Sir. During the period November, 1970 to June, 1971 about 1.5 lakh tonnes of wheat was moved to Assam, out of which supplies to allottees in Assam including State Government, flour mills etc., where about 1.3 lakh tonnes'

(b) Does not arise.

Dry Farming Scheme in Gujarat

4226. SHRI JADEJA : Will the Minister of AGRICULTURE be pleased to state :

(a) the name and the number of pilot projects selected under Dry Farming Scheme in Gujarat ; and

(b) the area covered under the scheme in the State ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI SHER SINGH) : (a) and (b). Two Pilot Projects under Dryland Farming Scheme, one each in districts of Rajkot and Amreli have been sanctioned during 1970-71 and 1971-72 respectively, in Gujarat. During the first year of its implementation, the area of each project will be 2,000 acres, which will increase by 2,000 acres each year till 1973-74.

Per Acre yield of Paddy Wheat and Pulses

4227. SHRI ESWARA REDDY : Will the Minister of AGRICULTURE be pleased to state the per acre yield of paddy, wheat and pulses, Statewise ; during the last three years, year-wise ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI SHER SINGH) : A statement showing per hectare yield of rice, wheat and pulses in different States for the three years 1967-68 to 1969-70 is laid on the Table of the House. [Placed in Library. See No. LT-427A/71] Similar data for 1970-71 are not yet available.